

12.00 NOON

MR. CHAIRMAN: No; you are not making your point. ...*(Interruptions)*... कर्नाटक है, मध्य प्रदेश है जहाँ दो से अधिक बेंच हैं।

श्री विजय पाल सिंह तोमर: महाराष्ट्र है। ...*(व्यवधान)*... महोदय, मैं तो यह कहता हूँ कि उत्तर प्रदेश में भी आगरा, वाराणसी, गोरखपुर ...*(व्यवधान)*... और मेरठ में हाई कोर्ट बेंच की स्थापना होनी चाहिए। ...*(व्यवधान)*...

MR. CHAIRMAN: Okay, thank you. ...*(Interruptions)*... Now, Sardar Sukhdev Singh Dhindsaji. ...*(Interruptions)*... You must understand, you must conclude by giving a thrust on your demand. Otherwise, it will not serve the purpose.

Condition of Hindus and Sikhs of Afghanistan residing in India

सरदार सुखदेव सिंह ढिंडसा (पंजाब): चेयरमैन सर, मैं आज एक ऐसा इश्यू यहाँ उठाना चाहता हूँ, जिस पर आपकी कृपा से इस हाउस ने श्रद्धांजलि भी भेंट की, जो बहुत दुखदायी घटना अफगानिस्तान में हुई थी। महोदय, उसके बाद हम सुषमा जी से मिले थे। हमारा एक बड़ा delegation था। उसमें मैं भी था, SGPC के President भी थे, Delhi Committee के President भी थे, चन्दूमाजरा जी, तरलोचन सिंह जी तथा अन्य बहुत से लोग थे। उन्होंने बहुत अच्छे तरीके से हमें सुना। लेकिन जो इश्यू मैं आज उठाना चाहता हूँ, वह यह है कि हिन्दुओं और सिखों की कई फैमिलीज ऐसी हैं, जो 20 साल से यहाँ पर रहती हैं, लेकिन उनको सिटिजनशिप नहीं मिल रही है। यह क्यों नहीं मिल रही है, क्योंकि हमारे यहाँ ऐसा कानून नहीं है। लोक सभा ने यह कानून पास किया है, उस दिन सुषमा जी ने बताया था, तो मैं इस हाउस से भी अपील करता हूँ, गवर्नमेंट से भी अपील करता हूँ कि वह राज्य सभा में आया हुआ है, तो राज्य सभा उस बिल को पास करे। मुझे मालूम हुआ कि असम कुछ उसमें नहीं चाहता। बंगलादेश भी उसमें है, पाकिस्तान भी उसमें है, तीनों देश हैं। इसलिए इसका कोई और हल निकाल कर, उन लोगों के लिए, जो यहाँ पर आना चाहते हैं, उनको सिटिजनशिप देने के लिए, मेरी विनती है कि यह हाउस भी इसे पास करे और यह आपकी कृपा से होगा। Thank you, Sir. Thank you, Very much.

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Hon. Members, before I go to the Question Hour, there is a small issue. One of the hon. Members asked, "Why am I not being allowed my opportunity?" It is I who allowed it. The issue that was mentioned and given notice to me was, 'Threat to the ecosystem of Gulf of Mannar'. ...*(Interruptions)*... Then, there were issues about Jallianwala Bagh and something else. That is why, I have not allowed. Now, Question Hour ...*(Interruptions)*... Zero Hour is over. Now, we will take up the Question Hour. ...*(Interruptions)*... Question No. 76 - Dr. K.V.P. Ramachandra Rao. ...*(Interruptions)*...

SHRI P. BHATTACHARYA: Sir, this time, we did not get an opportunity to place our views. ...(*Interruptions*)...

MR. CHAIRMAN: On what issue? ... (*Interruptions*)... Dr. K.V.P. Ramachandra Rao. ...(*Interruptions*)... She will not get an opportunity afterwards. This will be the line for anybody.

Children forcibly recruited into antisocial armed groups

*76. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the United Nations' recent report that children in certain States are being forcibly recruited into anti-social armed groups and are being used to create civil unrest in the country;

(b) if so, the details thereof; and

(c) whether there is any strategy with Government to contain such abuse of children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Yes Sir. The Government is aware that some terrorist/extremists groups in the country forcibly induct children as armed cadres and for other supporting activities.

'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned, who deal with the various issues related to extremists and terrorist activities in the States. The State Governments initiate legal action on case-by-case basis in such matters. The Central Government supports the States by providing CAPFs and helping States to build their capacities to tackle terrorists/extremists groups. Government has also enacted "Juvenile Justice (Care and Protection of Children) Act, 2015 making punishable use of children by militant groups or adults for illegal activities.

DR. K.V.P. RAMACHANDRA RAO: Respected Chairman, Sir, I got this information from the *Times of India* dated 2nd July, 2018, "Naxalites recruiting kids in Jharkhand, Chhattisgarh, says UN report". Sir, my question was based on this news item. In this background, I would like to know from the Minister the names of the States from which the Government has received inputs that such activities are in existence.

SHRI KIREN RIJJU: Sir, as far as the inputs and the information, that the Government has, are concerned, in the Left Wing Extremism States – mainly Chhattisgarh, Jharkhand, Bihar and some of the neighbouring States – there are reports that some of the groups take away children or they influence the children and they use them in their nefarious designs to destabilise the States. So, we have reports that these naxalites use the children in their all illegal activities.

DR. K.V.P. RAMACHANDRA RAO: Sir, though 'police' and 'public order' are the State subjects, is the Government of India planning any special State-wise individual strategy in this regard, or, a uniform strategy for the entire country to tackle the issue, as it appears a prevailing problem for several States?

SHRI KIREN RIJJU: Sir, because of the sensitivity of the children involved in these kinds of illegal activities, the Government has taken various steps, specially opening up of schools like Kendriya Vidyalayas, Navodaya Vidyalayas in those districts which are heavily infested with naxalite activities. There are also skill development activities for the children so that they can be brought in the mainstream through various activities initiated by the Government.

SHRI MOTILAL VORA: Sir, I would like to know from the Minister about the United Nation's report, in which they have indicated a number of States where trafficking of children is going on. I would like to know from the Minister: What action have they taken and which are those States? Secondly, are you getting any report from the State Governments on the action taken by them?

SHRI KIREN RIJJU: Sir, it is correct that the United Nations, on 27th June, 2018, had made a reference to India. Though that reference was not a proper report, it was a situation not on the agenda of the Security Council. So, it was a reference which was made against India. Our position is that there is no armed conflict within India. There are some illegal outfits which are carrying out activities against India involving children, but we do not accept the fact that there is an armed conflict within India. So, we objected to this particular reference by the United Nations that there is armed conflict in India as in the case of some of the countries where civil unrest is going on. At the same time, as regards the information sought by the hon. Member, I would like to inform that besides naxalites, the Left Wing Extremists, we have the documents and information, which you also mentioned, that there are terrorist organisations, Jaish-e-Mohammad and Hizbul Mujahideen, which have also used children.

श्री सभापति: श्री अमर सिंह।

श्री अमर सिंह: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि क्या यह सही है कि जैश-ए-मोहम्मद और कश्मीर के आतंकवादी जब हमला करते हैं, तो बच्चों को पकड़ कर ले जाते हैं और उन बच्चों को मानव बम के रूप में अपने विभिन्न आतंकवाद की गतिविधियों में शामिल करते हैं? यदि यह सत्य है और इस तरह की गंभीर घटनाएं हो रही हैं, बच्चों को मानव बम बना कर उनका दुरुपयोग हो रहा है, तो क्या इसके बारे में सरकार को जानकारी है और अगर जानकारी है, तो उन बच्चों की सुरक्षा के लिए सरकार क्या कर रही है?

श्री किरन रिजजु: सभापति महोदय, जैसा कि मैंने पहले जिक्र किया कि यह बात सामने आई कि वहां पर हिज्बुल मुजाहिदीन और जैश-ए-मोहम्मद ने अपनी गतिविधियों में बच्चों को इस्तेमाल किया। वहां पर सरकार की तरफ से विभिन्न प्रकार की योजनाएं चल रही हैं ताकि वहां के बच्चों को, यूथ को इनसे लाभ मिले और इस तरह की देश विरोधी ताकतें उनका दुरुपयोग न कर सकें। इसके अलावा राज्य सरकार और केन्द्र सरकार मिल कर इसके लिए और भी अलग कदम उठाते हैं, लेकिन कोई बच्चे को मानव बम बना कर हमारे खिलाफ इस्तेमाल कर रहा है, अभी इस तरह की कोई रिपोर्ट नहीं है।

श्री सभापति: श्रीमती कहकशां परवीन।

श्रीमती कहकशां परवीन: सभापति महोदय, माननीय मंत्री जी ने जो जवाब दिया है कि इन्होंने बहुत सारे कौशल विकास का काम किया है, जिनसे बच्चों को लाभ मिला है। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि बेरोजगारी, गरीबी, दुर्घटना या बदले की भावना के कारण जो बच्चे गलत गतिविधियों में शामिल हो जाते हैं, उनको उनसे बचाने के लिए राष्ट्रव्यापी नीति बनाने की इनकी क्या योजना है? इसके साथ ही मैं यह भी जानना चाहती हूँ कि इन्होंने कितने बच्चों को कौशल विकास का लाभ दिया है तथा इसका राज्यवार ब्यौरा क्या है?

श्री सभापति: एक ही क्वेश्चन, एक ही क्वेश्चन, अम्मा।

श्री किरन रिजजु: सभापति महोदय, मैंने पहले जैसे बताया कि कौशल विकास योजना के तहत बच्चों को लाभ पहुंचाने के लिए बहुत सारे कदम उठाये गये हैं। इसके अलावा अलग-अलग जितने राज्य हैं, जो Left Wing Extremism से प्रभावित हैं, वहां के बच्चों को tour कराना, उनको sensitise कराना और उनको अर्बन लाइफ तथा बाकी विकास के कार्यों के संबंध में जानकारी प्राप्त करने के तरीके के बारे में बताना, इस तरह के काफी कदम भी उठाए गए हैं, लेकिन मुख्य रूप से उनके गांव में स्कूल हो और वहां पर कौशल विकास का केन्द्र हो, भारत सरकार ने मुख्य रूप से यह जो कदम उठाया है, इससे उनको लाभ मिल रहा है। अगर गत समय में देखेंगे, तो पाएंगे कि इस तरह की घटनाएं कम देखने को मिल रही हैं, main streaming ज्यादा हो रही है और नक्सल प्रभावित इलाके में इसका बहुत अच्छा असर भी हो रहा है।

National Policy on Bio fuels

*77. SHRI ANAND SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has approved a National Policy on Bio-fuels for using foodgrains to produce ethanol;